Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision

MEETING NUMBER : 46/82-ALC4/2007 MEETING DATE : 18.03.2008

The Meeting No.46/08 for the licensing year 2007-08 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to Pharma Products was held on 18**.03.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

At the outset minutes of Norms Committee Meeting No40/08 dated 03.03.2008, 41/08 dated 03.03.2008, 42/08 dated 11.03.2008 and 45/08 dated 11.03.2007 were ratified by the Committee.

Case No.B-580	M/s Aarti Drugs Ltd
M.No.46/08	F.No.01/83/50/1064/AM 08
Meeting Date 18.03.2007	RLA F.No. 03/94/40/376/AM08
Adv. Lic. No.0310441411 dt.30.08.2007	
The Committee considered the case as per agenda for amendment in description of import items No.1 and 2 under para 4.7 of HBP. Committee in consultation with representative of PI Division present in meeting decided to allow amendment in the description of import items No1 and 2 to read as **"Dichlofenac Sodium" and "Mono Chloro Aniline (MCA)"** respectively. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-581	M/s Alchem International Ltd
M.No.46/08	F.No.01/87/50/374/AM 06
Meeting Date 18.03.2007	RLA F.No. 05/24/40/241/AM06
Adv. Lic. No. 0510160970 dt.29.06.2005	
The Committee considered the case as per agenda for revision of norms for the export product Hyoscine-n-Butyl Bromide under para 4.7 of HBP. Committee observed that advance authorization was issued in 2005 and norms were ratified by ALC in 2005, while representation of firm for revision of norms has been received on 22.01.2008 i.e. after a gap of more than two years. Committee, therefore, decided to maintain status quo.	

Case No.B-582	M/s Alchem International Ltd
M.No.46/08	F.No.01/87/50/1413/AM 05
Meeting Date 18.03.2007	RLA F.No. 05/24/40/543/AM05
Adv. Lic. No. 0510149505 dt. 24.01.2005	

The Committee considered the case as per agenda for ratification of norms for the export product Hyoscine-n-Butyl Bromide or Hyoscine Hydro Bromide under para 4.7 of HBP.

Committee observed that advance authorization was issued in 2005 and norms were ratified by ALC in 2005, while representation of firm for revision of norms has been received on 22.01.2008 i.e. after a gap of more than two years. Committee, therefore, decided to maintain status quo.

Case No.B-583	M/s Aico Lab Ltd
M.No.46/08	F.No.01/87/50/517/AM 08
Meeting Date 18.03.2007	RLA F.No. 08/24/40/62/AM07
Adv. Lic. No. 0810056884 dt. 01.06.06	

The Committee considered the case as per agenda for ratification of norms for the export product Glycine USP under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U,O.35011/90/2005-PI-III dated 18.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc
Glycine USP	1kg.	1.	Amino Acetic Acid Purity NMT98.5% (chloride content NLT 0.5%)	1.05kg/kg
		2.	Methanol	0.20kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.B-584	M/s Alkem Laboratories Ltd
M.No.46/08	F.No.01/83/50/409/AM 08
Meeting Date 18.03.2007	
Adv. Lic. No. 0310430680 dt.25.05.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Sucralose USP under para 4.7 of HBP. Committee observed that firm was requested to appear for personal hearing, but they have sought postponement of personal hearing for another date. Committee, therefore, decided to call firm for personal hearing before NC in its meeting to be held on 15.04.2008. Accordingly, case was deferred for four weeks.

Case No.B-585	M/s Wockhardt Ltd
M.No.46/08	F.No.01/82/162 /548/AM 07
Meeting Date 18.03.2007	
The Committee considered the case as per agenda for fixation of Value addition for DEPB rate for the export product D- Oxyphene Base (Powder) Sl.No. A-166. Committee observed that Director (DBK) vide letter dated 18.03.2008 has again requested that the value addition norms are not altered/fixed in respect of DEPB items. In view of above, it was decided to seek comments of DEPB Committee regarding action to be taken in such cases.	

Case No.B-586	M/s Wockhardt Ltd
M.No.46/08	F.No.01/82/162 /215/AM 08
Meeting Date 18.03.2007	
The Committee considered the case as per agenda for fixation of Value addition for DEPB rate for the export product Dextropropoxyphene Napsylate USP Sl.No. A-175. . Committee observed that Director (DBK) vide letter dated 18.03.2008 has again requested that the value addition norms are not altered/fixed in respect of DEPB items. In view of above, it was decided to seek comments of DEPB Committee regarding action to be taken in such cases.	

Case No.B-587	M/s Wockhardt Ltd
M.No.46/08	F.No.01/82/162 /428/AM 07
Meeting Date 18.03.2007	
The Committee considered the case as per agenda for fixation of Value addition for DEPB rate for the export product Dextromethorphan Hydrobromide at SION Sl.No. A-173. . Committee observed that Director (DBK) vide letter dated 18.03.2008 has again requested that the value addition norms are not altered/fixed in respect of DEPB items. In view of above, it was decided to seek comments of DEPB Committee regarding action to be taken in such cases.	

Case No.B-588	M/s Makpar Exports
M.No.46/08	F.No.01/82/162/597/AM 08
Meeting Date 18.03.2007	

The Committee considered the case as per agenda for Clarification on applicability of DEPB on export of Lozenges.

Committee observed that Director (DBK) vide letter dated 18.03.2008 has again requested that the value addition norms are not altered/fixed in respect of DEPB items. In view of above, it was decided to seek comments of DEPB Committee regarding action to be taken in such cases.

Case No.B-589	M/s Penam Laboratories Ltd
M.No.46/08	F.No.01/82/162/450/AM 08
Meeting Date 18.03.2007	

The Committee considered the case as per agenda for fixation of DEPB rate for 6APA(6-Amino Penicillanic Acid.

Committee observed that Director (DBK) vide letter dated 18.03.2008 has again requested that the value addition norms are not altered/fixed in respect of DEPB items. In view of above, it was decided to seek comments of DEPB Committee regarding action to be taken in such cases.

Case No.B-590	M/s Lupin Ltd
M.No.46/08	F.No.01/82/162/285/AM 06
Meeting Date 18.03.2007	

The Committee considered the case as per agenda for fixation of DEPB rate for Export Product 3C7ACCA-SION A-2119.

Committee observed that Director (DBK) vide letter dated 18.03.2008 has again requested that the value addition norms are not altered/fixed in respect of DEPB items. In view of above, it was decided to seek comments of DEPB Committee regarding action to be taken in such cases.

Case No.C-38	M/s Aurobindo Pharma Ltd
M.No.46/08	F.No.01/82/162/450/AM 08
Meeting Date 18.03.2007	

The Committee considered the case as per agenda for fixation of SION for Piperacillin sodium Sterile and Tazobactam Sodium Sterile (8.1) or Premix of Tazobactam Sodium Plus Piperacillin sodium (1.8)Sterile. Committee decided to defer case for six weeks for comments of PI Division.

Case No.C-39	M/s R.L.Fine Chem Ltd
M.No.46/08	F.No.01/82/162/47/AM 08
Meeting Date 18.03.2007	
The Committee considered the case as per agenda for fixation of SION for the Export Product Trimipramine Maleate. Committee decided to defer case for four weeks for comments of PI Division.	

Case No.C-40	M/s DCM Shriram Industries Ltd
M.No.46/08	F.No.01/82/162/286/AM 08
Meeting Date 18.03.2007	
The Committee considered the case as per agenda for fixation of SION for the export product D(-) Para Hydroxy Phenyl Glycine Methyl Potasium Dane Salt as per SION No. 3011. Committee decided to defer case for six weeks for comments of PI Division.	

Case No.C-41	M/s Aurobindo Pharma Ltd
M.No.46/08	F.No.01/82/162/882/AM 08
Meeting Date 18.03.2007	
The Committee considered the case as per agenda for fixation of SION for Cefepime HFCL for Injection of Cefepime HCL Sterile buffered with L- Agrine Sterile . Committee decided to defer case for six weeks for comments of PI Division.	

Case No.C-42	M/s Parabolic Drugs Ltd
M.No.46/08	F.No.01/82/162/805/AM 08
Meeting Date 18.03.2007	

The Committee considered the case as per agenda for Modification of SION A-33 for 6 Amino Penicillnic acid (6-APA). Committee decided to defer case for six weeks for comments of PI Division.

Case No.C-43	M/s Parabolic Drugs Ltd
M.No.46/08	F.No.01/82/162/806/AM 08
Meeting Date 18.03.2007	
The Committee considered the case as per agenda for Modification of SION A-152 for Cloxacillin Sodium (Pen G route). Committee decided to defer case for six weeks for comments of PI Division.	

Case No.C-44	M/s Parabolic Drugs Ltd
M.No.46/08	F.No.01/82/162/807/AM 08
Meeting Date 18.03.2007	
The Committee considered the case as per agenda for Modification of SION A-58 for Amoxycillin Trihydrate (Pen G route). Committee decided to defer case for six weeks for comments of PI Division.	

Case No.C-45	M/s Parabolic Drugs Ltd
M.No.46/08	F.No.01/82/162/808/AM 08
Meeting Date 18.03.2007	
The Committee considered the case as per agenda for Modification of SION A-69 for Ampicillin Trihydrate (Pen G route). Committee decided to defer case for six weeks for comments of PI Division.	

1	Case No.:493/21/82-ALC4/2007	Party Name:DOCTORSORGANIC CHEMICALS LTD	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00955/AM04/	RLA File :26/80/040/00010/AM04/	Lic.No/Date:2610003194 14.11.2003	Defer Date:29.04.2008
	Decision :Committee considered case as per agenda for ratification of norms for export			

	product 1-Cyano Cyclohexane Ethylester Acetic Acid under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.

2	Case No.:29/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/01010/AM07/	RLA File :03/94/040/00604/AM07/	Lic.No/Date:0310400933 25.09.2006	Defer Date:15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 5-O-Dimethoxytrityl-2-O-tert—butyldimethylsilyl-N-benzoyl adenosine/DMT-rA(bz)TBDMS Solid under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for four weeks.			

3	Case No.:28/50/83-ALC1/2006	Party Name:R.K.INDUSTRIES,	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/83/050/01307/AM07/	RLA File :08/24/040/00349/AM07/	Lic.No/Date:0810063342 02.03.2007	Defer Date:15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Ortho Toluidine 5 Sulfonic Acid under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for four weeks.			

4	Case No.:756/24/87-ALC1/2007	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Withdrawn
	HQ File :01/87/050/01102/AM07/	RLA File :03/94/040/01374/AM07/	Lic.No/Date:0310422847 13.03.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Niacinamide BP/USP under para 4.7 of HBP. Committee decided to withdraw case as case has already been approved in its 42/08 meeting held on 11.03.2008.			

5	Case No.:796/24/87-ALC1/2007	Party Name:ALKALOIDS CORP	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0210099423	Defer

	:01/87/050/01145/AM07/	:02/24/040/00366/AM07/	27.03.2007	Date:29.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Artesunate Intl. PH3 under para 4.7 of HBP.

Committee decided to call for complete description of import and export items alongwith copy of DML from firm. Accordingly, case was deferred for six weeks.

6	Case No.:18/22/83-ALC1/2007	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Approved
	HQ File :01/83/050/00496/AM08/	RLA File :04/24/040/00041/AM08/	Lic.No/Date:0410089893 11.06.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Clindamycin Hydrochloride under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/65/2006-PI-III dated 18.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Import item	Qty. allowed per unit of export product
Clindamycin Hcl An active pharmaceutical ingredient	1kg.	Lincomycin Hcl	1.43kg/kg

RA concerned may take further necessary action as per above decision of NC.

7	Case No.:20/27/83-ALC1/2007	Party Name:UMA ORGANICS PVT. LTD.	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/83/050/01094/AM08/	RLA File :09/24/040/00206/AM08/	Lic.No/Date:0910031379 03.09.2007	Defer Date:15.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Ethoxy Nonenone under para 4.7 of HBP.

Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for four weeks.

8	Case No.:65/27/83-ALC1/2007	Party Name:HALCYON LABS PVT. LTD.,	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred

	HQ File :01/83/050/01139/AM08/	RLA File :03/94/040/00315/AM07/	Lic.No/Date:0310442297 10.09.2007	Defer Date:29.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Dexamethasone Sodium Phosphate under para 4.7 of HBP. Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for six weeks.			

9	Case No.:101/27/83-ALC1/2007	Party Name:DOCTORSORGANIC CHEMICALS LTD	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/83/050/01175/AM08/	RLA File :26/24/040/00002/AM08/	Lic.No/Date:2610006381 14.09.2007	Defer Date:15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Sertraline Hydrochloride under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

10	Case No.:189/27/83-ALC1/2007	Party Name:KESHAVA ORGANICS PVT. LTD.,	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/83/050/01263/AM08/	RLA File :03/94/040/00595/AM08/	Lic.No/Date:0310444705 01.10.2007	Defer Date:15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Chlorpheniramine Base under para 4.7 of HBP. Committee decided to defer case four weeks for comments of PI Division.			

11	Case No.:81/32/83-ALC1/2007	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Withdrawn
	HQ File :01/83/050/01503/AM08/	RLA File :09/24/040/00240/AM08/	Lic.No/Date:0910031988 05.11.2007	Defer Date:
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Chloro Methyl-3-Methyl-4-(2,2.2-Trifloro Ethoxy)-Pyridine Hydrochloride under para 4.7 of HBP. Committee decided to withdraw case as case has already been considered in its 45/08 meeting held on 11.03.2008.			

12	Case No.:107/32/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY	Meet No/Date:46/82-ALC4/2007	Status:Case Deferred

		VAM ORGANIC CHEM	18.03.2008	
	HQ File :01/83/050/01529/AM08/	RLA File :05/24/040/00510/AM08/	Lic.No/Date:0510211736 06.11.2007	Defer Date:15.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product 2-Fluoro-4-Iodobenzonitrile under para 4.7 of HBP.

Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for four weeks.

13	Case No.:64/39/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/83/050/01643/AM08/	RLA File :03/95/040/00839/AM08/	Lic.No/Date:0310451680 27.11.2007	Defer Date:15.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product 3,5 Dimethoxy,4-Hydroxy Benzonitrile under para 4.7 of HBP.

Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for four weeks.

14	Case No.:141/39/83-ALC1/2007	Party Name:MODEPRO (INDIA) PRIVATE LIMITED.,	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Approved
	HQ File :01/83/050/01720/AM08/	RLA File :03/95/040/00863/AM08/	Lic.No/Date:0310453055 07.12.2007	Defer Date:

Decision : Committee considered case as per agenda for ratification of norms for export product 2-Chlorothiophene under para 4.7 of HBP.

Committee perused the written comments forwarded by Department of MSME vide their U.O. No.5(9)/2005-chem dated 08.03.2006 and decided to ratify norms under para 4.7 of HBP as per details below in view of the reasons that in the case of Advance Authorisation No.0310453554 dated 11.02.2007, the firm has applied for less qty. of inputs

Export product	Export Qty.	Import item	Qty. allowed per unit of export product
2-Chlorothiophene	1kg.	Thiophene	0.534kg/kg

RA concerned may take further necessary action as per above decision of NC.

15	Case No.:149/39/83-ALC1/2007	Party Name:MODEPRO (INDIA) PRIVATE LIMITED.,	Meet No/Date:46/82-ALC4/2007	Status:Case Approved

			18.03.2008	
	HQ File :01/83/050/01728/AM08/	RLA File :03/95/040/00191/AM07/	Lic.No/Date:0310453554 11.12.2007	Defer Date:
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Chlorothiophene under para 4.7 of HBP. Committee perused the written comments of Department of MSME conveyed vide their U.O. No.5(9)/2005-chem dated 08.03.2006 and decided to ratify norms under para 4.7 of HBP by allowing item of import as applied for. RA concerned may take further necessary action as per above decision of NC.			

16	Case No.:164/39/83-ALC1/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Withdrawn
	HQ File :01/83/050/01743/AM08/	RLA File :03/94/040/00870/AM08/	Lic.No/Date:0310454008 14.12.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Clopidogrel Bisulphate under para 4.7 of HBP. Committee decided to withdraw case as case has already been approved in its 44/08 meeting held on 04.03.2008.			

17	Case No.:159/39/83-ALC1/2007	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/83/050/01738/AM08/	RLA File :09/24/040/00158/AM08/	Lic.No/Date:0910032408 14.12.2007	Defer Date:15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Bromo Ketorolac (or) 5-Benzoyl-7-bromo-1,2 di hydro-3H-pyrrolol (1,2-a)pyrrole-1-carbocylic acid under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

18	Case No.:6/40/83-ALC1/2007	Party Name:KDAC CHEM PVT LTD	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/83/050/01771/AM08/	RLA File :34/24/040/00196/AM08/	Lic.No/Date:3410020422 26.12.2007	Defer Date:15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Phenyl Ethyl alcohol under para 4.7 of HBP. Committee decided to forward a copy of application to Shri A.K. Agarwal, Dy. IA, C&PC for their comments. Accordingly, case was deferred for six weeks.			

19	Case No.:11/46/82-ALC4/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00565/AM08/	RLA File :03/95/040/00819/AM08/	Lic.No/Date:0310455622 28.12.2007	Defer Date:29.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Laffsolve MEB (Ethylene Glycol Mono Butyl Ether) under para 4.7 of HBP. Committee decided to forward a copy of application to Shri A.K. Agarwal, Dy. IA, C&PC for their comments. Accordingly, case was deferred for six weeks.			

20	Case No.:12/42/83-ALC1/2007	Party Name:PARABOLIC DRUGS	Meet No/Date:46/82-	Status:Case

		LTD.,	ALC4/2007 18.03.2008	Deferred
	HQ File :01/83/050/01788/AM08/	RLA File :22/24/040/00053/AM08/	Lic.No/Date:2210007356 04.01.2008	Defer Date:29.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product 7-AVCA under para 4.7 of HBP.

Committee decided to defer case for six weeks for comments of PI Division.

21	Case No.:9/46/82-ALC4/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00563/AM08/	RLA File :03/95/040/00935/AM08/	Lic.No/Date:0310456686 07.01.2008	Defer Date:15.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Fluoro Benzene (99.9%) under para 4.7 of HBP.

Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for four weeks.

22	Case No.:5/46/82-ALC4/2007	Party Name:MERCK LIMITED	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Approved
	HQ File :01/82/050/00559/AM08/	RLA File :03/95/040/00971/AM08/	Lic.No/Date:0310457165 09.01.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Thiamine Disulfide under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 35/08 meeting held on 08.01.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc
Thiamine Disulfide	1kg.	1.	Thiamine Hcl IP/BP/USP (Vitamin B1 Hcl)	1.4199kg/kg
		2.	Sodium Hydroxide Pellets	0.4634kg/kg
		3.	Potassium Hexacyanoferate (III) GR	0.0022kg/kg
		4.	Hydrochloric Acid fuming 37%	0.3356kg/kg
		5.	Hydrogen peroxide solution 35%	0.2157kg/kg

			extra pure	
		6.	Acetone	0.8702Ltrs/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

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Case No.:18/42/83-ALC1/2007	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Approved
HQ File :01/83/050/01794/AM08/	RLA File :08/24/040/00216/AM08/	Lic.No/Date:0810069556 11.01.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Glycine USP 27 Chemical Formula Nh2Ch2Cooh, Purity (Min) as (C2H5No2) not less than 99.00% Chloride 0.0010% Loss on Drying 0.2%, Sulphate (SO4): 0.0065% under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U,O.35011/90/2005-PI-III dated 18.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc
Glycine USP	1kg.	1.	Amino Acetic Acid Purity NMT98.5% (chloride content NLT 0.5%)	1.05kg/kg
		2.	Methanol	0.20kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

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Case No.:12/46/82-ALC4/2007	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Approved
HQ File :01/82/050/00566/AM08/	RLA File :03/95/040/00965/AM08/	Lic.No/Date:0310458523 22.01.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Hydrocortisone Sodium Succinateunder para 4.7 of HBP.

Committee in light of its earlier decision taken in its 25/08 meeting held on 23.10.2007 vide Case No.785 in the case of M/S Symbiotec Pharmalab Ltd decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export	Sl.No.	Import items	Qty. allowed per

	Qty.			unit of export produc
Hydrocortisone Sodium Succinate	1kg.	1.	Hydrocortisone Base EP	1.10kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

25

Case No.:13/46/82-ALC4/2007	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Approved
HQ File :01/82/050/00567/AM08/	RLA File :04/24/040/00329/AM08/	Lic.No/Date:0410093403 23.01.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Carbamazepine under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/259/2004-PI-III dated 18.03.2008 in the case of M/S Bajaj Healthcare Pvt. Ltd decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc
Carbamazepine	1kg.	1.	Iminostilbene Carbonyl Chloride	1.25kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

26

Case No.:10/46/82-ALC4/2007	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
HQ File :01/82/050/00564/AM08/	RLA File :03/94/040/01050/AM08/	Lic.No/Date:0310459136 25.01.2008	Defer Date:29.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Bio-Kanamycin Injection 1GM/3ml vial under para 4.7 of HBP.

Committee decided to call for a copy of application alongwith copy of Advance Authorisation from RA/firm. Accordingly, case was deferred for six weeks.

27

Case No.:22/46/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Approved
HQ File :01/82/050/00576/AM08/	RLA File :03/95/040/01097/AM08/	Lic.No/Date:0310460267 06.02.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Ethambutol Hcl under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/107/2006-PI-III dated 11.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Ethambutol Hcl	1kg	1.	DL-2 Aminobutanol	1.6014kg/kg
		2.	Tartaric Acid	0.1977kg/kg
		3.	Methanol	0.5620kg/kg
		4.	Iso Propyl Alcohol	0.3436kg/kg
		5.	Ethylene dichloride	0.490kg/kg
		6.	Caustic Soda Flakes	0.4264kg/kg
		7.	Cyclohexane	0.0056kg/kg
		8.	Calcium Hydroxide	2.4525kg/kg

RA concerned may take further necessary action as per above decision of NC.

28	Case No.:38/46/82-ALC4/2007	Party Name:TTK LIG LIMITED	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00592/AM08/	RLA File :04/24/040/00351/AM08/	Lic.No/Date:0410093705 07.02.2008	Defer Date:29.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Durex Play Longer-1.0 oz (28.4g) Active Ingredient Benzocaine under para 4.7 of HBP.

Committee decided to call for a copy of DML from firm. Accordingly, case was deferred for six weeks.

29	Case No.:36/46/82-ALC4/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00590/AM08/	RLA File :03/95/040/01115/AM08/	Lic.No/Date:0310460684 12.02.2008	Defer Date:15.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product 4&5-Methyl Mercapto Benzimidazole under para 4.7 of HBP.

Committee decided to forward a copy of application to Chemical Division for their

	comments. Accordingly, case was deferred for four weeks.

30	Case No.:33/46/82-ALC4/2007	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00587/AM08/	RLA File :03/95/040/00967/AM08/	Lic.No/Date:0310460760 13.02.2008	Defer Date:15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Metformin Hcl DC Granules 86.6% under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

31	Case No.:17/46/82-ALC4/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00571/AM08/	RLA File :03/94/040/01117/AM08/	Lic.No/Date:0310461019 14.02.2008	Defer Date:29.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Montelukast Sodium under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.			

32	Case No.:27/46/82-ALC4/2007	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00581/AM08/	RLA File :03/95/040/01105/AM08/	Lic.No/Date:0310460988 14.02.2008	Defer Date:29.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Propylene under para 4.7 of HBP. Committee decided to forward a copy of application to Shri A.K. Agarwal, Dy. IA, C&PC for their comments. Accordingly, case was deferred for Six weeks.			

33	Case No.:28/46/82-ALC4/2007	Party Name:SANJAY SALES CORPORATION	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00582/AM08/	RLA File :03/95/040/01060/AM08/	Lic.No/Date:0310461133 14.02.2008	Defer Date:15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Sodium Salicynate under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division for their			

	comments. Accordingly, case was deferred for four weeks.

34	Case No.:16/46/82-ALC4/2007	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00570/AM08/	RLA File :03/94/040/01154/AM08/	Lic.No/Date:0310461283 15.02.2008	Defer Date:29.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Ethylene Glycol Stearate under para 4.7 of HBP. Committee decided to forward a copy of application to Shri A.K. Agarwal, Dy. IA, C&PC for their comments. Accordingly, case was deferred for six weeks.			

35	Case No.:7/46/82-ALC4/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00561/AM08/	RLA File :03/95/040/01122/AM08/	Lic.No/Date:0310461500 18.02.2008	Defer Date:29.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Laffsolve MEB (Ethylene Glycol Mono Butyl (Ether) under para 4.7 of HBP. Committee decided to forward a copy of application to Shri A.K. Agarwal, Dy. IA, C&PC for their comments. Accordingly, case was deferred for six weeks.			

36	Case No.:23/46/82-ALC4/2007	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00577/AM08/	RLA File :03/94/040/01107/AM08/	Lic.No/Date:0310461418 18.02.2008	Defer Date:15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Ethyl Triphenyl Phosphonium Bromide under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for four weeks.			

37	Case No.:24/46/82-ALC4/2007	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00578/AM08/	RLA File :03/94/040/00951/AM08/	Lic.No/Date:0310461427 18.02.2008	Defer Date:15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Ethyl Tri Phenyl Phosphonium Bromide under para 4.7 of HBP.			

	Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for four weeks.

38	Case No.:25/46/82-ALC4/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00579/AM08/	RLA File :03/95/040/01123/AM08/	Lic.No/Date:0310461411 18.02.2008	Defer Date:15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product N-Hydroxy Methyl-chloro acetamide under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for four weeks.			

39	Case No.:26/46/82-ALC4/2007	Party Name:SCITECH SPECIALITIES PVT. LTD.	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00580/AM08/	RLA File :03/95/040/01130/AM08/	Lic.No/Date:0310461460 18.02.2008	Defer Date:29.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cevamune Tablets Chlorine Neutralzer under para 4.7 of HBP. Committee decided to call for a copy of DML from firm. Accordingly, case was deferred for six weeks.			

40	Case No.:29/46/82-ALC4/2007	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00583/AM08/	RLA File :03/94/040/00950/AM08/	Lic.No/Date:0310461422 18.02.2008	Defer Date:15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Ethyl Tri Phenyl Phosphonium Bromide under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for four weeks.			

41	Case No.:6/46/82-ALC4/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00560/AM08/	RLA File :03/95/040/01119/AM08/	Lic.No/Date:0310461636 19.02.2008	Defer Date:15.04.2008

	Decision : Committee considered case as per agenda for ratification of norms for export product Amino Benzo Trifluoride (ortho)/Ortho amino Benzo Trifluoride under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for four weeks.

42	Case No.:18/46/82-ALC4/2007	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00572/AM08/	RLA File :03/94/040/01120/AM08/	Lic.No/Date:0310461653 19.02.2008	Defer Date:15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Methyl Anisole under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for four weeks.			

43	Case No.:30/46/82-ALC4/2007	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00584/AM08/	RLA File :03/95/040/01127/AM08/	Lic.No/Date:0310461638 19.02.2008	Defer Date:15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Sorbitan Mono Oleate under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for four weeks.			

44	Case No.:4/46/82-ALC4/2007	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Approved
	HQ File :01/82/050/00558/AM08/	RLA File :03/94/040/01122/AM08/	Lic.No/Date:0310461784 20.02.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Podophyllum Resin BP/USP under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 2/82 meeting held on 16.05.2007 decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed

				per unit of export product
Podophyllum Resin	1kg	1.	Poduphyllum root (Podophyllum Resin 5±10%)	19.71kg/kg

RA concerned may take further necessary action as per above decision of NC.

45

Case No.:8/46/82-ALC4/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
HQ File :01/82/050/00562/AM08/	RLA File :03/95/040/00733/AM08/	Lic.No/Date:0310461861 20.02.2008	Defer Date:29.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Laffsolve EG under para 4.7 of HBP.

Committee decided to forward a copy of application to Shri A.K. Agarwal, Dy. IA, C&PC for their comments. Accordingly, case was deferred for six weeks.

46

Case No.:15/46/82-ALC4/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Approved
HQ File :01/82/050/00569/AM08/	RLA File :03/94/040/01116/AM08/	Lic.No/Date:0310461787 20.02.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Amiodarone Hcl under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/102/2006-PI-III dated 18.04.2007 decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Amiodarone Hcl	1kg	1.	2-Butyl-3-(3,5-Diiodo-4-Hydroxybenzoyl) Benzofuran	1.04kg/kg
		2.	Iso Propyl Alcohol	0.75kg/kg
		3.	Toluene	1.95kg/kg

RA concerned may take further necessary action as per above decision of NC.

47	Case No.:37/46/82-ALC4/2007	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00591/AM08/	RLA File :04/24/040/00376/AM08/	Lic.No/Date:0410093956 21.02.2008	Defer Date:15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 1,4-Dithia 7-Azaspiro (4,4) Nonane-8(S)-Carboxylicacid Hydrobromide (Proti Br)under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

48	Case No.:3/46/82-ALC4/2007	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00557/AM08/	RLA File :03/94/040/01161/AM08/	Lic.No/Date:0310462185 22.02.2008	Defer Date:29.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Bio-Cimetidine 200mg Tablets (Pack of 150) under para 4.7 of HBP. Committee decided to call for a copy of application alongwith copy of Advance Authorisation from RA/firm. Accordingly, case was deferred for six weeks.			

49	Case No.:14/46/82-ALC4/2007	Party Name:CENTAUR CHEMICALS PVT. LTD.,	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00568/AM08/	RLA File :03/94/040/01193/AM08/	Lic.No/Date:0310462282 22.02.2008	Defer Date:15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Rivastigmine Hydrogen Tartrate under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

50	Case No.:19/46/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00573/AM08/	RLA File :03/94/040/01202/AM08/	Lic.No/Date:0310462533 25.02.2008	Defer Date:29.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Stavir 15mg, 20mg, 30mg, 40mg Capsules, Lamivir S30 and S-40 tablets under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.			

51	Case No.:20/46/82-ALC4/2007	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00574/AM08/	RLA File :03/94/040/01195/AM08/	Lic.No/Date:0310462526 25.02.2008	Defer Date:15.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product 2-Piperidinoethanol under para 4.7 of HBP.

Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for four weeks.

52	Case No.:21/46/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Approved
	HQ File :01/82/050/00575/AM08/	RLA File :03/94/040/01199/AM08/	Lic.No/Date:0310462759 26.02.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Gentadox Powder under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 12.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Gentadox Powder 100gm gm pack 5000 Nos.	1 pack of 100gram	1.	Gentamycin sulphate	10.1gm/100gm pack
		2.	Doxycycline Hcl	10.1gm/100gm pack

RA concerned may take further necessary action as per above decision of NC.

53	Case No.:31/46/82-ALC4/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00585/AM08/	RLA File :03/95/040/01141/AM08/	Lic.No/Date:0310462797 26.02.2008	Defer Date:15.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Yantq 2020 (20% Solution of Tertiary Butyl Hydroquinone under para 4.7 of HBP.

Committee decided to forward a copy of application to Chemical Division for their

	comments. Accordingly, case was deferred for four weeks.

54	Case No.:34/46/82-ALC4/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00588/AM08/	RLA File :03/95/040/01140/AM08/	Lic.No/Date:0310462556 26.02.2008	Defer Date:15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Zinc Salt of 4-And-5 Methyl Mercaptobenzimidazole (Qureantizmmb) under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for four weeks.			

55	Case No.:35/46/82-ALC4/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00589/AM08/	RLA File :03/95/040/01138/AM08/	Lic.No/Date:0310462555 26.02.2008	Defer Date:15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Octylated Diphenylamine (OCD Powder/Flakes)under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for four weeks.			

56	Case No.:32/46/82-ALC4/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00586/AM08/	RLA File :03/94/040/01210/AM08/	Lic.No/Date:0310462982 27.02.2008	Defer Date:29.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Polyamide Resin under para 4.7 of HBP. Committee decided to forward a copy of application to Shri A.K. Agarwal, Dy. IA, C&PC for their comments. Accordingly, case was deferred for six weeks.			

57	Case No.:39/46/82-ALC4/2007	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00593/AM08/	RLA File :34/24/040/00232/AM08/	Lic.No/Date:3410020968 03.03.2008	Defer Date:15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export			

	product Isophthaloyl chloride under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for four weeks.

58	Case No.:1/46/82-ALC4/2007	Party Name:SKYLEAD CHEMICALS LTD.,	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00555/AM08/	RLA File :24/80/040/00009/AM08/	Lic.No/Date:2410020710 05.03.2008	Defer Date:15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 40Amino Pyridine under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for four weeks.			

59	Case No.:2/46/82-ALC4/2007	Party Name:KUDOES CHEMIE LTD.,	Meet No/Date:46/82-ALC4/2007 18.03.2008	Status:Case Deferred
	HQ File :01/82/050/00556/AM08/	RLA File :22/24/040/00076/AM08/	Lic.No/Date:2210007544 10.03.2008	Defer Date:15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to call for a copy of application alongwith a copy of Advance Authorisation from RA/firm. Accordingly, case was deferred for four weeks.			

Date:18.03.2008 Shyam Lal
Place:New Delhi Foreign Trade Development Officer